

In the Central Administrative Tribunal

Bangalore Bench

Bangalore

L. Venkatesha & anr Vs. Sh. A.R. Nanda, Rep. Standing Counsel & Census Commission New Delhi Bench

-CP 39/94

Application No. (OA 284/92) of 199

ORDER SHEET (contd)

| Date | Office Notes | Orders of Tribunal |
|------|--------------|--|
| | | <p>PKS (VC)/TVR (MA) 22.11.94</p> <p><u>Orders on M.A.No.516/94</u></p> <p>After having heard the learned Standing Counsel for quite sometime, we are unable to make out what exactly the grievance of the Department is. It appears that the Department is trying to make a mountain out of a molehill. What has happened in this case is on an earlier occasion while upholding the retrenchment of some employees of the Census Department for paucity of work, we said that Government may take into consideration the plight of the applicants and then if there is any opening in the Central or State Governments, they may as far as possible ensure absorption of such employees in any position available in the Central Government or Central Govt. controlled institutions or State Government. If the State Government is willing</p> |



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| | | <p>to employ these people, the Census Department could even make a recommendation for absorption of the applicants. The Department had then told us that they had opened up a rehabilitation centre for finding alternative jobs and in that connection we had said that wide publicity be given by the Department regarding the functioning of the rehabilitation centre. We are now told that the Department proposes to issue such a notification a draft of which has been produced before us today. All we wish to say is that we have not given any mandatory direction to the Department to provide jobs to all these applicants either with them or with the State Government. All we had suggested was that as far as possible, the Government should help these people by finding placement for them in any appropriate position in the Central Government or State Government. It was not our intention to make a mandatory order directing them to provide jobs for retrenched people but the direction given was not in any way a mandatory or an obligatory fiat. All that we wanted was that the Department to take a sympathetic view of the retrenched employees and</p> |

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ORDER SHEET (contd)

MA 576/94.

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| | | <p>help them to get a job. Jobs could be found in the Central Government or in any of the Central Government institutions or jobs could even be found in the State Government if the State Government was willing to offer placement to the people recommended by the Census Department. We see no reason why we should modify such an order made either in the O.A. or while disposing of the contempt petition which appears to be the immediate provocation for this application. With these observations, this application stands disposed of.</p> <div data-bbox="548 1561 909 1928"></div> <div data-bbox="972 1699 1348 1836"><p>Sd- M(A) Sd- V.C.</p></div> <div data-bbox="1034 1882 1270 1951"><p>TRUE COPY</p></div> <div data-bbox="956 2020 1364 2181"><p><i>[Signature]</i> Section Officer Central Administrative Tribunal Bangalore Bench Bangalore</p></div> |

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE- 560 038.

Dated: 25 NOV 1994

APPLICATION NO:

MA 516/94 in (CP 39/94
in O A 284/92)

APPLICANTS:- A.R. Nande Registrar General & Census Commr
V/S. new delhi & another

RESPONDENTS:- L. Venkatesha & another.

To 1. Sri. G. Shantappa
Adv. C.G.S.C.
High Court Bldg
Bangalore-1

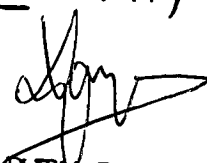
2. Sri. M. Narayanaswamy
Advocate
No. 844, upstairs, 17th G-Main
Fifth Block, Rajaji Nagar,
Bangalore-560 010.

Subject:- Forwarding of copies of the Orders passed by the
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/
~~STAY ORDER/INTERIM ORDER~~/ passed by this Tribunal in the above
mentioned application(s) on 22nd November 1994

Issued on
25/11/94


c/c for DEPUTY REGISTRAR
JUDICIAL BRANCHES.